

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. A.(SJ) No. 703 of 2010
with
Cr.A. (SJ) No. 715 of 2010

Narendra Singh & others

..... Appellants

[In Cr. A.(SJ) No. 703 of 2010]

Shibu Singh & others

..... Appellants

[In Cr. A.(SJ) No. 715 of 2010]

Versus

The State of Jharkhand

..... Respondent

CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA

Through- Video Conferencing

For the Appellant(s) : Mr. P.A.N.Roy, Advocate
Mr. Arwind Kumar, Advocate
For the Respondent : Ms. Ruby Pandey, APP

07/Dated: 26/03/2021

When the matter is called, both counsels have appeared.

Ms. Ruby Pandey, the learned counsel for the State submits that she has filed a detailed affidavit as regards appellant No.1 and she also submits that status report of other appellants may be called from the concerned police station.

Accordingly, office is directed to communicate with the police station concerned to find out the whereabouts and existence of the appellants and also inform them that their case is running in the cause-list and today Mr. P.A.N.Roy, and Mr. Arwind Kumar, the learned counsels appear on their behalf and send a report by next date of hearing.

Learned APP is directed to file affidavit with regards to the status of the appellants.

Copy of this order be given to the learned APP.

Put up this case after four weeks.

(Ratnaker Bhengra, J.)